

They are wasting the time of the House. Sir, you should make your viewpoint clear to the House.....(*Interruptions*) They cannot be allowed to behave like this. Arun Shourie has written certain things against the country..... (*Interruptions*)

[*English*]

MR. SPEAKER: How do I know until and unless I see the report?

[*Translation*]

SHRI PRATAP BHANU SHARMA: They should not waste the time of the House (*Interruptions*) It is a serious matter.

[*English*]

(*Interruptions*)

KUMARI MAMATA BANERJEE (Jadavpur): All the MLAs of West Bengal have come to Delhi to stage a Dharna. There is a total constitutional breakdown in West Bengal. The Home Minister should make a statement. (*Interruptions*)

There is a total Constitutional breakdown. There is no democracy there. The Home Minister should make a statement..(*Interruptions*)

[*Translation*]

SHRI ARIF MOHAMMAD KHAN: According to my information, Government wants to destroy the Thakkar Commission's report but thanks to the efforts of S. Buta Singh, it is intact. For this purpose I want your intervention. The Government has been trying to destroy the report for the last three days. The Home Minister deserves congratulation for the safe custody of the report. (*Interruptions*)

[*English*]

MR. SPEAKER: Now, Papers to be laid on the Table.

SHRI J. Vengal Rao.

12.11 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Statement regarding review on the working of and Annual Report of Hindustan Photo-Films Manufacturing Company for 1987-88 and a statement showing reasons for delay in laying these papers

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) (i) A statement regarding Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Indunagar, for the year 1987-88.
- (ii) Annual Report the Hindustan Photo Films Manufacturing Company Limited, Indunagar, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT 7512/89]

Annual Report and review on the working of the Central Power Research Institute Bangalore for 1987-88 and a statement showing reasons for delay in laying these papers

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINIS-

TER OF ENERGY (SHRI KALPNATH RAI):
I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Power Research Institute, Bangalore, for the year 1987-88.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-7513/89]

**Notification Under Section 620-A, 396
and 642 of the Company Act 1956**

THE MINISTER OF STATE IN THE
DEPARTMENT OF INDUSTRIAL DEVELOPMENT
IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to
lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 620A of the Companies Act 1956:—
 - (i) G.S.R.959 published in Gazette of India dated the 17th December, 1988 declaring Messers St. Mary's Finance Limited, Cochin, to be a 'Nidhi'
 - (ii) G.S.R. 960 published in Gazette of India dated the 17th December, 1988 declaring Messers Tamilnadu Viswakarma Metal Benefit Fund Limited, Madurai, to

be a 'Nidhi'

- (iii) G.S.R. 961 published in Gazette of India dated the 17th December, 1988 declaring Messers Ashoknagar Janopakara Saswatha Nidhi Limited, Madras, to be a 'Nidhi' [Placed in Library. See No. LT-7514/89]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 396 of the Companies Act, 1956:—
 - (i) The Punjab Electronic Components Limited and the Electronic Systems Punjab Limited (Amalgamation) Orders, 1988 published in Notification No. S.O. 536(E) in Gazette of India dated the 1st June, 1988.
 - (ii) The Gujarat Agro-Oil Enterprises Limited and the Gujarat Agro Industries Corporation Limited (Amalgamation) Order, 1988 published in Notification No. S.O. 1159 (E) in Gazette of India dated the 9th December, 1988. [Placed in Library. See No. LT-7515/89]
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
 - (i) G.S.R. 1028 published in gazette of India dated the 31st December, 1988 appointing the 1st day of April, 1989 as the date on which the provisions of section 30(a) of the Companies

(Amendment) Act, 1988 shall code into force.

[English]

- (ii) The Companies (Disclosure of Particulars in the Report of Board of Directors) Rules, 1988 published in Notification No. G.S.R. 1029 in Gazette of India dated the 31st December, 1988.

MR. SPEAKER: Now, Calling Attention. Shri Anil Basu.

(Interruptions)

MR. SPEAKER: If you can listen properly, I can only say until and unless the Rules are changed, I cannot do it.

(Interruptions)

- (iii) The Companies (Appointment and Qualifications of Secretary) Rules, 1988 published in Notification No. G.S.R. 1105 (E) in Gazette of India dated the 29th December, 1988.

MR. SPEAKER: It is not in my power.

(Interruptions)

MR. SPEAKER: I cannot help it.

(Interruptions)

- (iv) G.S.R. 1106 (E) published in Gazette of India dated the 29th December, 1988 appointing 1st day of December, 1988 as the date on which the provisions of section 2 and as the date on which the provisions of section 2 and section 53 of the Companies (Amendment) Act, 1988 shall come into force. [Placed in Library. See No. LT 7516/89]

[Translation]

MR. SPEAKER: Mr. Basu, there is a calling attention in your name. You can move the motion, if you so desire.

(Interruptions)

[English]

SHRI ANIL BASU(Arambagh): Please bring the House to order. Then, I will do it...(Interruptions)

SHRI THAMPAN THOMAS (Mavelikara): Mr. Speaker Sir, You have got the powers to direct the Government under Rule 389 to place the report on the Table. (Interruptions)

MR. SPEAKER: I cannot do it. The House is supreme. I will not.

(Interruptions)

MR. SPEAKER: The House is supreme. I am not.

(Interruptions)

SHRI DINESH GOSWAMI (Guwahati): Where is the supremacy of the House? We

12.12 hrs.

COMMITTEE ON GOVERNMENT ASSURANCES

[English]

Fiftenth Report

PROF. NARAIN CHAND PARASHAR (Hamirpur): Sir, I beg to present the Fifteenth Report (Hindi and English versions) of the Committee on Government Assurances.

(Interruptions)